

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 18/12 and 19/12 of NC-VI held on 22.09.2011

Meeting No. 18/12 & 19/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 22.09.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. J.P. Maurya	AIA	MFPI
2	Sh. A.K. Ojha	AD	MSME
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 17/12 dt. 08.09.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	291 Case No.:7/7/85-ALC3/2011	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:								
	HQ File :01/85/050/00033/AM12/	RLA File :03/95/040/00980/AM11/	Lic.No/Date:0310620950 14.03.2011	Approved								
Fixation of adhoc norms under Para 4.7 of HBP, Vol. I												
The case was considered by the committee as per agenda. The committee noted the comments furnished by the National Dairy Research Institute (Karnal) vide their letter No.7-2/DT/10-193 dated 4.6.2011.The committee approved the case as under :-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Lactose Monohydrate BP/Lactose BP/ Lactose USP/Lactose EP</td><td>500.00 M.T</td><td>Edible Lactose/ Refined Edible Grade Lactose/Lactose / Fine Grind Lactose Edible Grade/ Ex Fine Grind Lactose Edible Grade</td><td>510.00 M.T</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Lactose Monohydrate BP/Lactose BP/ Lactose USP/Lactose EP	500.00 M.T	Edible Lactose/ Refined Edible Grade Lactose/Lactose / Fine Grind Lactose Edible Grade/ Ex Fine Grind Lactose Edible Grade	510.00 M.T
Export Item	Qty.	Import Item	Qty.									
Lactose Monohydrate BP/Lactose BP/ Lactose USP/Lactose EP	500.00 M.T	Edible Lactose/ Refined Edible Grade Lactose/Lactose / Fine Grind Lactose Edible Grade/ Ex Fine Grind Lactose Edible Grade	510.00 M.T									
RA may take consequential action as policy/ procedure.												

2	292 Case No.:3/13/85-ALC3/2011	Party Name:FUTURA BIOPLANTS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/00062/AM12/	RLA File :31/24/040/00016/AM12/	Lic.No/Date:3110048135 13.05.2011	Approved

Fixation of adhoc norms under Para 4.7 of HBP, Vol. I

The case was considered by the committee as per agenda. The Committee noted the comments furnished by the Ministry of Science & Technology (Department of Biotechnology) vide their O.M No BT/IL/O5/318/2010-PID dated 16.8.2011. The committee approved the case as under :-

Export Item	Qty.	Import Item	Qty.
Tissue Culture Plants	One unit	1 Ammonium Nitrate	20.5882 mg
		2 Potassium Nitrate	23.5294 mg
		3 Potassium Di Hydrogen Phospate crys	2.0588 mg
		4 Magnesium Sulphate 7 H ₂ O	2.3529 mg
		5 Calcium Chloride Di Hydrate	4.1176 mg
		6 Manganese Sulphate	0.2941 mg
		7 Zinc Sulphate Heptahydrate	0.1176 mg
		8 Potassium Iodide	0.0118 mg
		9 EDTA Ferric Sodium Salt	0.4706 mg
		10 Sodium Molybdate	0.0059 mg
		11 Copper Sulphate	0.0059 mg
		12 Cobalt Chloride Hexahydrate	0.0059 mg
		13 Thiamine HCL	0.0071 mg
		14 Pyridoxine HCL	0.0176 mg
		15 Nicotinic Acid	0.1765 mg
		16 Myo-Inositol	1.7647 mg
		17 L Tyrosene	1.7647 mg
		18 Indole 3 Acetic Acid	0.1765 mg
		19 Charcoal (Steam Activated)	35.2941 mg
		20 Crystal Sugar	352.9412 mg
		21 Banana Flakes	441.1765 mg
		22 Boric Acid	0.1176 mg

RA may take consequential action as per policy / procedure.

3	293 Case No.:14/4/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/00014/AM12/	RLA File :03/94/040/00858/AM11/	Lic.No/Date:0310610470 11.01.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their letter no 3/DGFT/2011 dated 10.8.2011 and decided to put up the case on file with details of total number of licences issued and total export & import of these items during the last six months, as too many licence applications are being filed by this applicant,. we may explore the possibility of Standardisation of SION.			

4	294	Party Name:BGH EXIM LTD., KOLKATA	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/00107/AM10/	RLA File :02/24/040/00110/AM10	Lic.No/Date:0210131072 02.09.2009	Approved
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee noted that firm vide their letter dated 5.7.2011 has furnished a statement showing export & Import of Tea duly certified by chartered Accountant against the said Advance Authorization showing different blending ratio in shipping bills varying from 41% to 50 % The committee decided that RA should calculate the imports allowed on the basis of Qty. declared in the shipping bills to regularize the licence and in case excess import, if any, made by the firm , they may be asked to pay custom duty with interest.			

5	295 Case No.:9/17/85-ALC3/2011	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/00090/AM12/	RLA File :11/24/040/00017/AM12/	Lic.No/Date:1110025296 21.07.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and directed that similar earlier case if any be linked and place before committee for consideration			

6	296	Party Name:NISARG ENTERPRISES, DELHI	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/0012/AM03	RLA File :05/88/40/603/AM02 & 05/88/40/029/AM03	Lic.No/Date:0510055353 DT. 19.03.2002 & 0510057399 DT. 22.04.2002	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The representative of MFPI & MSME stated that, they will study the case further The committee decided to defer the case.			

7	297 Case No.:2/18/85-ALC3/2011	Party Name:KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/00092/AM12/	RLA File :31/83/040/00075/AM12/	Lic.No/Date:3110050068 05.09.2011	Deferred

	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received . The RA may be requested to furnish the hard copy of the application.

8	298 Case No.:3/18/85-ALC3/2011	Party Name:DINESH SARAOGI	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/00093/AM12/	RLA File :02/24/040/00077/AM12/	Lic.No/Date:0210164815 29.08.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received . The RA may be requested to furnish the hard copy of the application..			

PART-II

1	299	Party Name:NAIK FROZEN FOODS PVT. LTD MUMBAI	Meet No/Date:18/85-ALC3/2011 22.09.2011	Status:
	HQ File :01/85/050/0012/AM06	RLA File :03/95/040/1364/AM06	Lic.No/Date:0310369649 02.03.2006	Approved
	Review of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to review the ad-hoc norms of this case as per the earlier Advance Authorization no 0310429554 dated 16.5.2007 obtained by the firm for the same export product and decision taken by the committee in its meeting no 36/08 held on 5.2.2009 . The committee approved the adhoc norms with 5% wastage as under:-			
	Export Item	Qty.	Import Item	Qty.
	FROZEN IQF SHRIMPS	9690.00 K.G	FROZEN SHRIMPS (HEADLESS SHELL	10200.00 K.G

	(HEADLESS)EASY PEELED		ON)	
	RA may take consequential action as per policy / Procedure			

2	300	Party Name: PARLE PRODUCTS PVT. LTD & OTHERS	Meet No/Date: 18/85-ALC3/2011 22.09.2011	Status:
	HQ File : 01/85/ 162/00085&86/AM12/des-VI		Lic.No/Date: 0310369649 02.03.2006	Deferred
	Modification of SION appearing at SI No. E-1 & E-5			
	The case was considered by the committee as per agenda . The committee analyzed the information furnished by the M/s Parle Products Pvt Ltd. & other firms along with the recommendation of APEDA, Indian Biscuits Manufacturers Association and Federation of Biscuits Manufacturers of India for modification of Existing SIONS E-01 and E-5. The MFPI also furnished their comments vide their letter no MFPI/20/DES/2008 dated 22.9.2011. The committee after discussing with the technical members decided to take-up further discussions of SION E-1 and E-5 in next meeting.			

3	301 Case No.: 1/19/85-ALC3/2011	Party Name: NATIONAL PEN & PLASTIC INDUSTRIES	Meet No/Date: 19/85-ALC3/2011 22.09.2011	Status:
	HQ File : 01/85/050/00094/AM12/	RLA File : 03/95/040/00050/AM12/	Lic.No/Date: 0310628991 02.05.2011	Deferred:
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited. The committee directed to refer the case to DIPP & C&PC for their comments and place the case before committee on receipt of comments.			

4	302 Case No.: 1/13/85-ALC3/2011	Party Name: NATIONAL PEN & PLASTIC INDUSTRIES	Meet No/Date: 19/85-ALC3/2011 22.09.2011	Status:
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	HQ File :01/85/050/00060/AM12/	RLA File :03/95/040/00975/AM11/	Lic.No/Date:0310623901 29.03.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited. The committee directed to refer the case to DIPP& C&PC for their comments and place the case before committee on receipt of comments.			

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